

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA(DIS.)/21/2024 C.P. (IB)/1098(MB)2020

IN THE MATTER OF

Kanoria Chembond Private Limited

VS

Artedz Fabs Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant RP:- Adv. Nitu Chaturvedi (PH)

For the Respondent:

ORDER

IA(DIS.)21/2024:- Counsel for the petitioner prays for an adjournment to place on record the Account Closure Certificate and also to file an Affidavit with respect to the distribution of 10040,000/- (1.40 Crores) received after the e-auction sale of plant and machinery. In view of the request made adjourned to **13.08.2024.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)